

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(PREPARATION OF ANNUAL REPORTS) RULES, 2004**

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COMMISSION (PREPARATION OF ANNUAL REPORTS) RULES, 2004**

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(PREPARATION OF ANNUAL REPORTS) RULES, 2004**

In exercise of the powers conferred by clause (o) of Sub-section (2) of Section 176 of the - Electricity Act, 2003 (No. 36 of 2003), the Central Government hereby makes the following rules, namely:

1. Short title and commencement :-

(i) This Regulation may be called the Andhra Pradesh Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff for Wheeling and Retail Sale of Electricity) Regulation, 2005.

(ii) This Regulation shall extend to the whole of Andhra Pradesh.

(iii) This Regulation shall come into force on the date of its publication in the Andhra Pradesh Gazette

2 \Definitions

In these rules, unless the context otherwise requires :--

(a) "Act" means the Electricity Act, 2003;

(b) "Schedule" means the Schedule annexed to these rules;

(c) Words and expressions used and not defined but defined in the said Act shall have the meanings respectively assigned to them in the said Act.

3. Preparation of annual report :-

(1) This Regulation shall apply to all the Distribution Licensees in the State for a) Distribution Business and b) Retail Supply Business.

(2) In accordance with the principles laid out in this Regulation, the Commission shall determine the Aggregate Revenue Requirement (ARR) for a) Distribution Business and b) Retail Supply Business.

(3) The ARR determined for Distribution Business will be the basis for the fixation of the wheeling tariff/charges.

(4) The ARR determined for Retail Supply Business will be the basis for the fixation of the Tariff/Charges for retail sale of electricity including surcharges.

4 \Submission of annual report

The copies of the Annual Report shall be forwarded by the Central Commission to the Central Government by the end of October each year.

SCHEDULE 1

THE CENTRALELECTRICITY REGULATORY COMMISSION (PREPARATION OF ANNUAL REPORTS) RULES, 2004